

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram

1. **Dr. Pramod Deo, Chairperson**
2. **Shri R. Krishnamoorthy, Member**
3. **Shri S. Jayaraman, Member**
4. **Shri V.S.Verma, Member**

Petition No. 60/2007

In the matter of

Non-compliance of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Trading Licence and other related matters) Regulations, 2004.

And in the matter of

Kalyani Power Development Private Limited, Pune

ORDER

In terms of the show cause notice issued under order dated 13.2.2009, Kalyani Power Development Private Limited (hereinafter "KPDPL"), the licensee for inter-State trading in electricity was directed to show cause as to why penalty under Section 142 of the Electricity Act, 2003 (hereafter "the Act"), be not imposed for non-compliance of sub-clause (f) of clause (1) of regulation 10 of the Central Electricity Regulatory Commission (Procedure, Terms & Conditions for grant of Trading Licence and other related matters) Regulations, 2004 (the trading regulations), for its failure to submit the annual accounts for the period ending 31.3.2008, by 31.12.2008. KPDPL was further directed to explain as to why the licence for inter-State trading in electricity granted to it be not revoked.

2. No reply has been received from KPDPL. We direct that notice for oral hearing be issued to KPDPL for a view on the show cause notice dated 13.2.2009, *ibid*.

3. List on 21.7.2009 for further directions.

Sd/- **sd/-** **sd/-** **sd/-**
(V.S.VERMA) **(S. JAYARAMAN)** **(R. KRISHNAMOORTHY)** **(Dr. PRAMOD DEO)**
MEMBER **MEMBER** **MEMBER** **CHAIRPERSON**
New Delhi, dated the 17th June 2009.